

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) to (c). Yes, Sir. A proposal for inclusion of the following seven land reforms laws in the Ninth Schedule to the Constitution has been received from the Government of West Bengal:-

1. The West Bengal Land Reforms (Amendment) Act, 1981.
2. The West Bengal Land Reforms (Amendment) Act, 1980.
3. The West Bengal Land Reforms (Second Amendment) Act, 1986.
4. The West Bengal Land Reforms (Third Amendment) Act, 1986.
5. The West Bengal Land Reforms (Amendment) Act, 1989.
6. The West Bengal Land Reforms (Amendment) Act, 1990; and
7. The West Bengal Land Reforms Tribunal Act, 1991.

The proposal alongwith proposals received from various other States is being examined.

Modernisation of Cement and Tyre Companies

5546. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have evolved a new mechanism by which cement and tyre companies are likely to modernise their plants;

(b) if so, whether any proposal in this

regard has been prepared;

(c) if so, the details thereof; and

(d) the increase in their productive capacity and the total amount likely to be spent on such modernisation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAHI): (a) to (d). As far as the item Cement is concerned, encouragement is given for conversion of wet process plants into dry process based on precalcinator technology and using new improved machines. cement Industry in the large sector has invested about Rs. 2,600 crores during the period 1982-83 to 1991-92 on modernisation and related expansion programmes and the installed capacity has increased from 28 million tonnes to 61 million tonnes.

As far as tyre industry is concerned, Government has decided to modernise the Tyre Division of Tyre Corporation of India Ltd. by investing an amount of Rs. 66.71 crores for augmenting its derated capacity to 5 lakh number of tyres and tubes per annum. The modernisation project is based on most modern and sophisticated foreign know-how.

Japanese Investment in Public Sector

5547. SHRI M.V.V.S. MURTHY: Will the PRIME MINISTER be pleased to state:

(a) the total aid received from Japan during the year 1991-92;

(b) the estimated Japanese investments in the private sector during 1992-93;

(c) the areas where the Japanese investment is proposed; and

(d) the estimated Japanese aid for public sector during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISE) (SHRI P.K. THUNGON): (a) to (d). Information is being collected and will be placed on the Table of the House.

Financial Assistance to Sick Units

5548. SHRI ANAND AHIRWAR: Will the PRIME MINISTER be pleased to state:

(a) whether some requests have been made to the Government to give more financial advances from various financial institutions to industrial units which are becoming sick;

(b) if so, the details thereof;

(c) whether the Government have taken any action on these requests so far;

(d) if so, details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAHI): (a) to (e). Information is being collected and will be laid on the Table of the House.

[*Translation*]

Inquiry into C.S.I.R. Funds

5549. SHRI MRUTYUNJAYA NAYAK: Will the PRIME MINISTER be pleased to state;

(a) whether the Government have completed inquiry regarding bungling in the funds of the Council of Scientific and Industrial Research;

(b) if so, the action being taken against the guilty persons; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). The investigation team, constituted to look into the complaint alleging certain financial irregularities at the Industrial Toxicology Research Centre (a constituent laboratory of CSIR), is in the process of submitting its report to facilitate further appropriate action in the matter.

[*English*]

New Industries in Punjab

5550. SHRI KAMAL CHAUDHARY: Will the PRIME MINISTER be pleased to state:

(a) the number and types of new industries registered in Punjab after the announcement of the new industrial policy; and

(b) the number of industries registered for foreign collaboration in Punjab during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAHI): (a) There is no scheme of registration of new industries under the New Industrial Policy. However, 454 Industrial Entrepreneur Memorandum have been filed for locating industries in Punjab till 30.6.1992. Industries for which these memoranda have been filed include **metallurgical industries, Food Processing**